

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-2653(PB)/2019

IN THE MATTER OF:

PNB Housing Finance Ltd.

.... Applicant/petitioner

Vs.

M/s. MSA Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner

Mr. Mithilesh Kumar, Adv.

ORDER

In respect of the same corporate debtor, a petition under Section 7 of Insolvency and Bankruptcy Code, 2016 has already been admitted by this bench namely Ravinder Aggarwal & Ors. v. MSA Developers Private Limited, [(IB)-806(PB)/2019] vide order dated 11.10.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claim before the Insolvency Professional namely Mr. Rabindra Kumar Mintri, Registration No. IBBI/IPA-001/ IP-P00707/2017-18/11194



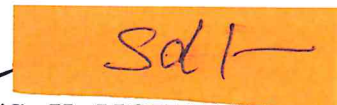


having office situated at JD-18-B, Near Ashiana Chowk,
Pitampura, New Delhi-110034 with Email Id:
mintri_ca@rediffmail.com in accordance with law which
shall be duly considered.

The petition is dismissed as having been rendered
infructuous with liberty in terms of the order.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

22.10.2019
Aarti Makker